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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 780/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2ND AUGUST, 2018, 10:30
A.M

Name of the Company	BASF India Ltd. -Vs- Simplex Infrastructures Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Poonam Kenwani Bhattacharyya, Adv.
For INDIALAW LLP

2. Mrs. Dwapayan Ghosh, Adv.
For INDIALAW LLP

For Applicant

Shri M.B. Gosavi
2/8/18

1. Smehashis Sen, Advocate

For the Corporate Debtor

Smehashis Sen
02/08/18

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ORDER

Ld. Counsel appeared on behalf of operational creditor. Ld. Counsel for the corporate debtor also appeared. He filed vakalatnama and board resolution which is taken on record. Corporate debtor to file affidavit in reply within two weeks by serving a copy of the same to the other side. Operational Creditor to file rejoinder, if any, within seven days.

Ld. Corporate debtor submitted that full and final settlement has been made to the operational creditor. However, operational creditor's advocate expressed that he has no knowledge of this.

Matter is fixed for hearing on **Wednesday 5th September 2018.**

Sd

(Madan B. Gosavi)
Member (Judicial)